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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 298/2018**

RAHUL BHANDARE

..... Plaintiff

Through: Ms. Samapika Biswal, Mr. Aman
Kumar Yadav and Mr. Sarthak
Bhardwaj, Advocates.

versus

PARANJOY GUHA THAKURTA & ORS Defendants

Through: Mr. Amit Gupta and Ms. Muskan
Nagpal, Advocates.

CORAM:

HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

ORDER

% **21.02.2024**

I.A. 4085/2024 (under Section 151 CPC to take on record the written submissions filed on behalf of the plaintiff)

1. The application under Section 151 CPC has been filed on behalf of the plaintiff seeking permission to file the written submissions as it is in 18 pages instead of 04 pages. The same is directed to be taken on record. However, the plaintiff is directed to submit the written submissions in concise manner in 04 pages as was directed within eight weeks.
2. The application is disposed of.

NEENA BANSAL KRISHNA, J

FEBRUARY 21, 2024/RS